

HIGH COURT OF SIKKIM

No. 36/Confdl/HCS

Dated: 18.04.2020

CIRCULAR

In view of the extension of nationwide lockdown till 3rd May 2020 and in continuation to Circular dated 14th April 2020, it is hereby informed to all concerned that the High Court of Sikkim and the District Courts in the State of Sikkim will continue to function in terms of Notification No. 77/HCS dated 18th March 2020, Guidelines to the District Courts bearing reference No. 78/HCS dated 18th March 2020 and Circular No. 33/Confdl/HCS dated 24th March 2020.

The Hon'ble High Court of Sikkim is further pleased to issue the following instructions:

1. For hearing of cases through video-conferencing, the Standard Operating Procedure published vide reference No. 137/Comp/HCS dated 24th March 2020 will continue to operate.
2. Facilitation Centres for video-conferencing established in the High Court of Sikkim and all the District Courts will be made available to such litigants who do not have means or access to video-conferencing facilities. This facility can also be utilized by the learned Advocates, if required.
3. Filing Section of the High Court of Sikkim will remain open from 10 am to 1 pm. Similar arrangements shall be made by the jurisdictional District Judges in their respective Districts.

4. A roster duty arrangement from 21st April 2020 to 3rd May 2020 will be made to ensure that urgent administrative works are attended to. Depending on the exigencies of service and situation, the Registrar General of the High Court and the jurisdictional District Judges at the District Courts will place the concerned staff on duty during the roster period. However, it will be ensured that not more than one-third of the employees should be attending the Office at a time.

The above instructions will remain effective till 3rd May 2020.

By Order.

REGISTRAR GENERAL